

S.No.9

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-06-2024 AT 10:30 AM**

CP (IB) No. 461/7/HDB/2019

AND

IA (IBC) 283/2024 in CP (IB) No. 461/7/HDB/2019

u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

GKC Projects Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 283/2024

Mr G Madhusudhan Rao, erstwhile Resolution Professional present through Video Conference.

No representation for the applicant.

Accordingly, to the erstwhile Resolution Professional, the resolution plan in this case was approved on 30.03.2021 and the SRA has implemented the plan by December, 2023 and the Monitoring Committee was therefore dissolved.

Having regard to the facts submitted by the erstwhile Resolution Professional this application is not maintainable, hence dismissed.

Accordingly, this application is dismissed as not maintainable. No costs.

Later Learned Counsel Mr V Venu Madhava Swamy S.C for P.F.O present physically.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)